

MINUTES OF NORMS COMMITTEE (NC-7) OF
‘PLASTIC & RUBBER PRODUCTS’
MEETING NO. 46/AM13
HELD ON 13.02.2013
UNDER CHAIRMANSHIP OF
DR. L.B. SINGHAL, ADDITIONAL DGFT

Meeting No. **46/87-NC-7/2012** of **NORMS COMMITTEE (NC-7)** dealing with ‘**Chapter 39 and 40 of ITC (HS) Code**’ held on **13.02.2013** under the Chairmanship of Dr. L.B. Singhal, Addl. DGFT, Udyog Bhawan, New Delhi-110011. Following officers attended the Meeting:

- 1) Shri A.K. Agarwal, Addl. Industrial Adviser, D/o C&PC
- 2) Shri Nand Lal, Senior Development Officer, DIPP
- 3) Shri S.N. Sharma, FTDO

2. Committee confirmed Minutes of NC Meeting No. **45/AM13** held on **06.02.2013**.

3. Committee, after deliberations, **approved** following cases and RLA concerned shall take consequential action as per Foreign Trade Policy/Procedures.

MANUAL CASES

Case No. A-226	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00050/AM12/DES-VII	Status: Approved
NC No.: 46/AM13 Dated: 13.02.2013	Adv. Lic. No. 0310631922 dated 19.05.2011	RLA F. No. 03/95/040/00121/AM12	

Request: **Amendment in (i) Description of Export Product; (ii) Reduction in quantity of Import Item No. 1 and 2; and (iii) Inclusion of Import Item No. 3 – Chloroprene left out by NC at the time of fixation of norms.**

Decision: According to the technical comments of DIPP dated 31.01.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
High Abrasion Resistance Rubber Sheeting	1 kg	1. Natural Rubber	0.55500 kg
		2. Poly Butadiene (BR) Rubber	0.12000 kg
		3. Chloroprene Rubber	0.20400 kg
		4. Zinc Oxide	0.02250 kg
		5. Stearic Acid	0.01500 kg
		6. Silica Filler PPT	0.07600 kg
		7. PEG – 4000	0.01700 kg
		8. Rubber Processing Oil	0.02250 kg
		9. Titanium Di-oxide	0.02250 kg
		10. Antioxidant/Retarders/Peptizers	0.01450 kg
		11. Accelerators	0.01490 kg
		12. Pigment Colours	0.00720 kg
		13. Siliane 69-Bonding Agent	0.01210 kg
		14. MC Sulphur	0.00791 kg
Note: Value cap on import item No. 10 and 11 together upto 7% of FOB Value.			

Case No. A-227	ZENITH INDUSTRIAL RUBBER PRODUCTS PVT. LTD.	HQ F. No. 01/87/050/00013/AM12/DES-VII	Status: Approved
NC No.: 46/AM13 Dated: 13.02.2013	Adv. Lic. No. 0310626477 dated 13.04.2011	RLA F. No. 03/95/040/00019/AM12	

Request: Amendment in the quantity given for Import Item No. 3 and 4 by NC.

Decision: According to the technical comments of DIPP dated 31.01.2013, the quantity of Import Item No. 3 and 4 is revised as under:

IMPORT ITEM No.	QTY
3. Zinc Oxide	0.01500 kg
4. Carbon Black	0.22500 kg

Case No. A-228	GARWARE POLYESTER LTD.	HQ F. No. 01/87/050/00450/AM12/DES-VII	Status: Deferred
NC No.: 46/AM13 Dated: 13.02.2013	Adv. Lic. No. 0310681659 dated 13.02.2012	RLA F. No. 03/94/040/00949/AM12	

Request: Fixation of adhoc norms for the export product “Extrusion Coated Thermal BOPP Film”

Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 05.02.2013. Comments of D/o C&PC are awaited.

Deferred for three weeks.

Case No. A-229	BIG BAGS INTERNATIONAL PVT. LTD.	HQ F. No. 01/87/050/01079/AM05/DES-VII	Status: Approved
NC No.: 46/AM13 Dated: 13.02.2013	Adv. Lic. No. 0710029970 dated 07.06.2004	RLA F. No. 07/24/040/00135/AM05	

Request: Fixation of adhoc norms for the export product “Coloured PP FIBC Bags with PE Liners
Glued with Scotch” against advance authorization No. 0710029970 dated 07.06.2004

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/69/2008-PC.II dated 08.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
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Coloured BAGS	PP	FIBC	1 kg	1. PP Granules	0.8135 kg
				2. UV Stabiliser	0.0160 kg
				3. Colour Masterbatch	0.0089 kg
				4. PE Liners	0.2495 kg
				5. Scotch (Adhesive Rolls)	Net to Net
Note: However, since licence has already been expired, above stated norms are fixed only for regularization purpose. No further export / import is allowed against this licence.					

Case No. A-230	WELSET PLAST EXTRUSIONS PVT. LTD.	HQ F. No. 01/87/050/00360/AM07/DES-VII	Status: Approved
NC No.: 46/AM13 Dated: 13.02.2013	Adv. Lic. No. 0310388436 dated 07.07.2006	RLA F. No. 03/95/040/00227/AM07	

Request: **Amendment in the description of Import Item No. 3.**

Decision: The Committee considered the request of firm and it was observed that Calcium Stearate, Zinc Stearate and Stabilizer are same items. Hence, the Committee decided to amend the description of Import Item No. 3 to read as under:

Import Item No. 3	Qty.
Calcium Stearate/ Zinc Stearate / Stabilizer	0.0105 kg

Note: However, since licence has already been expired, above stated amendments are approved only for regularization purpose. No further export / import is allowed against this licence.

Case No. A-231	PACIFIC PIPE SYSTEMS PVT. LTD.	HQ F. No. 01/87/050/00080/AM13/DES-VII	Status: Deferred
NC No.: 46/AM13 Dated:	Adv. Lic. No.	RLA F. No.	

Request: Fixation of adhoc norms for the export product “GRP Pipes and Fittings, Supply of GRP (Glass Fiber Reinforced Polyester) Pipes & Fittings to 1200 MW Power Project at (Chhatisgarh)”.

Decision: A D/L No. 46011/13/2011-PC.II dated 07.02.2013 was issued by D/o C&PC to firm. It was decided by the Committee to issue a Reminder to firm giving 15 days time for submission of information.

Deferred for three weeks.

ONLINE CASES

1	Case No.:22/51/87-ALC1/2011	Party Name:SANKHLA POLYMERS (P) LTD.,	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00467/AM12/	RLA File :07/24/040/00437/AM12/	Lic.No/Date:0710085942 02.02.2012	Defer Date:06.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 22.01.2013. Comments of D/o C&PC are awaited.			

2	Case No.:6/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00484/AM12/	RLA File :50/24/040/00021/AM12/	Lic.No/Date:5010001234 29.02.2012	Defer Date:06.03.2013
	Decision: The case has been examined on file and submitted to DG for further orders.			

3	Case No.: 7/2/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00485/AM12/	RLA File :50/24/040/00025/AM12/	Lic.No/Date:5010001240 07.03.2012	Defer Date:06.03.2013
	Decision: The case has been examined on file and submitted to DG for further orders.			

4	Case No.: 12/4/87-ALC1/2012	Party Name:M.P. DYE CHEM INDUSTRIES PVT. LIMITED.,	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00020/AM13/	RLA File :11/24/040/00008/AM12/	Lic.No/Date:1110026941 19.03.2012	Defer Date:06.03.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to D/o C&PC on 13.02.2013. Comments of D/o C&PC are awaited.			

5	Case No.: 1/6/87-ALC1/2012	Party Name:INDO RAMA SYNTHETICS (INDIA) LTD	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00059/AM13/	RLA File :50/24/040/00014/AM12/	Lic.No/Date:5010001268 09.04.2012	Defer Date:06.03.2013
	Decision: The case has been examined on file and submitted to DG for further orders.			

6	Case No.: 4/9/87-ALC1/2012	Party Name:G B RUBBER PRODUCTS	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00075/AM13/	RLA File :31/83/040/00240/AM12/	Lic.No/Date:3110054372 22.05.2012	Defer Date:27.02.2013
	Decision: A D/L was issued by DIPP to firm on 03.12.2012. This was followed by Reminders from DGFT on 12.12.2012 and 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

7	Case No.: 9/15/87-ALC1/2012	Party Name:NITREX CHEMICALS INDIA LTD.,	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00118/AM13/	RLA File :05/24/040/00080/AM13/	Lic.No/Date:0510327826 20.06.2012	Defer Date:27.02.2013
	Decision: A D/L No. 46011/31/2008-PC.II dated 10.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

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Case No.:14/22/87-ALC1/2012	Party Name:BHARTI RUBBER OVERSEAS	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Approved
HQ File :01/87/050/00186/AM13/	RLA File :05/23/040/00141/AM13/	Lic.No/Date:0510330279 23.07.2012	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM				Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	40059990	62/0- FIBRE REINFORCED COMPOUND/GRANULATED FRICTION				190678.000	K.G	9533900.00	176390.38 US Dollars
							Total	9,533,900.00	176,390.38

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	40170090	RUBBERIZED FRICTION	225000.000	K.G	6,300,000.00	114,754.10 US Dollars	0.00	Value & Qty
				Total	6,300,000.00	114,754.10		

Decision: According to DIPP letter dated 13.02.2013, following adhoc norms are approved:

EXPORT ITEM				QTY	IMPORT ITEM	QTY
Fibre	Reinforced	compound	/	1 kg	Rubberised Friction	1.05 kg / kg content of

	Granulated Friction		Rubberised friction in export product
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9	Case No.:4/31/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00256/AM13/	RLA File :03/94/040/00431/AM13/	Lic.No/Date:0310709292 17.09.2012	Defer Date:27.02.2013
	Decision: A D/L No. 46011/89/2010-PC.II dated 16.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

10	Case No.:3/34/87-ALC1/2012	Party Name:ROOP RUBBER MILLS LTD	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00281/AM13/	RLA File :05/24/040/00223/AM13/	Lic.No/Date:0510336514 04.10.2012	Defer Date:27.02.2013
	Decision: The firm had submitted its reply, a copy of which was forwarded to DIPP on 17.01.2013. Comments of D/o C&PC are awaited.			

11	Case No.:13/37/87-ALC1/2012	Party Name:MRC ICLEAN SYSTEMS PRIVATE LIMITED	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00311/AM13/	RLA File :09/24/040/00323/AM13/	Lic.No/Date:0910054015 10.10.2012	Defer Date:27.02.2013
	Decision: It was decided to call the Firm Representative(s) for PH on 27.02.2013.			

12	Case No.:5/32/87-ALC1/2012	Party Name:PODDAR MERCANTILE PVT.LTD.,	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00266/AM13/	RLA File :02/24/040/00111/AM13/	Lic.No/Date:0210183279 17.10.2012	Defer Date:27.02.2013
	Decision: A D/L No. 46011/106/2006-PC.II dated 12.12.2012 was issued by D/o C&PC to firm. This was followed by Reminders from DGFT on 31.12.2012 and 07.02.2013 (Final Reminder) giving 15 days time for submission of information. Reply awaited from the firm.			

13	Case No.:12/37/87-ALC1/2012	Party Name:ITW INDIA LIMITED	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00310/AM13/	RLA File :09/24/040/00313/AM13/	Lic.No/Date:0910054139 18.10.2012	Defer Date:27.02.2013
	Decision: A D/L No. 46011/39/2010-PC.II dated 11.01.2013 was issued by D/o C&PC to firm. This was followed by Reminder from DGFT on 07.02.2013 giving 15 days time for submission of information. Reply awaited from the firm.			

14	Case No.:1/43/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00357/AM13/	RLA File :03/94/040/00160/AM13/	Lic.No/Date:0310713678 29.10.2012	Defer Date:06.03.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments of D/o C&PC are awaited.			

15	Case No.:2/41/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00347/AM13/	RLA File :03/94/040/00659/AM13/	Lic.No/Date:0310714128 01.11.2012	Defer Date:06.03.2013
	Decision: A D/L No. 46011/13/2013-PC.II dated 08.02.2013 was issued by D/o C&PC to firm. It was decided by the			

Committee to issue a Reminder to firm giving 15 days time for submission of information.

16	Case No.:2/43/87-ALC1/2012	Party Name:INDOFIL INDUSTRIES LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00358/AM13/	RLA File :03/94/040/00682/AM13/	Lic.No/Date:0310715739 26.11.2012	Defer Date:27.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 18.01.2013. Comments of D/o C&PC are awaited.			

17	Case No.:5/46/87-ALC1/2012	Party Name:KRISHNA ANTIOXIDANTS PVT. LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00406/AM13/	RLA File :03/94/040/00787/AM13/	Lic.No/Date:0310717551 18.12.2012	Defer Date:27.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments of D/o C&PC are awaited.			

18	Case No.:4/46/87-ALC1/2012	Party Name:KALPENA INDUSTRIES LIMITED,	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00405/AM13/	RLA File :03/94/040/00774/AM13/	Lic.No/Date:0310717923 21.12.2012	Defer Date:27.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments of D/o C&PC are awaited.			

19	Case No.:6/46/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00407/AM13/	RLA File :03/94/040/00819/AM13/	Lic.No/Date:0310718681 31.12.2012	Defer Date:27.02.2013
	Decision: A copy of application was forwarded to D/o C&PC 07.02.2013. The Representative of D/o C&PC has informed that they still have not received the application and requested to furnish a complete set of application. Hence, it was decided			

that a copy of application may be forwarded to D/o C&PC.

Case No.:10/46/87-ALC1/2012	Party Name:FINOTEX FIBRECAST PVT. LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Approved
HQ File :01/87/050/00411/AM13/	RLA File :31/83/040/00178/AM13/	Lic.No/Date:3110056792 10.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>EXPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>FOB/FOR (Rs.)</i>	<i>FOB/FOR (in Currency of realisation)</i>
1	39269099	63/0- PISTON BUSH MADE OUT OF PHENOLIC MOULDING COMPOUND OF DIFFERENT SIZE and PART NUMBERS PISTON DISC BRAKE FOR CALIPER	27215.000	K.G	6042825.00	111286.00 US Dollars
				Total	6,042,825.00	111,286.00

<i>Sl.No.</i>	<i>ITCHS Code</i>	<i>IMPORT ITEM</i>	<i>Qty</i>	<i>UOM</i>	<i>CIF (Rs.)</i>	<i>CIF (Currency)</i>	<i>Total exemption from Customs duty</i>	<i>Limiting Factor (Value/Qty/Value & Qty)</i>
1	39094090	PHENOLIC MOULDING COMPOUND GRADE DUREZ 30190 E THERMOSETT PLASTIC	32658.000	K.G	4,315,406.89	78,036.29 US Dollars	1,115,533.00	Value & Qty
				Total	4,315,406.89	78,036.29		

Decision: On the basis of earlier decision taken in the Norms Committee Meeting No. 20/87-ALC1/2012 dated 16.08.2012, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Piston Bush made out of Phenolic Moulding Compound of different	1 kg	Phenolic Moulding Compound (Durez 29502/30190)	1.15 kg

sizes and part numbers

Case No.:7/46/87-ALC1/2012

Party Name:EXPANDED POLYMER
SYSTEMS PVT. LTD

Meet No/Date:46/87-ALC1/2012
13.02.2013

Status: Approved

HQ File :01/87/050/00408/AM13/

RLA File :03/94/040/00868/AM13/

Lic.No/Date:0310720426
11.01.2013

Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- Blended Polyol "Ecopuf B 1410 R"	24000.000	K. G	3352800.00	60960.00 US Dollars
				Total	3,352,800.00	60,960.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29173500	Phthalic Anhydride	1178.400	K. G	108,413.00	1,962.00 US Dollars	30,356.00	Qty
2	29094100	Diethylene Glycol	1665.600	K. G	116,592.00	2,110.00 US Dollars	32,646.00	Qty
3	29102000	Propylene Oxide	10612.800	K. G	976,378.00	17,672.00 US Dollars	273,386.00	Qty
4	29034910	1, 1 Dichlorofluroethane (HCFC 141b)	5906.400	K. G	685,142.00	12,401.00 US Dollars	191,840.00	Qty
5	29213090	Pentamethyldiethylenetriamine	52.800	K. G	17,952.00	325.00 US Dollars	5,027.00	Qty
6	29213090	Dimethylcyclohexylamine	158.400	K. G	26,136.00	473.00 US Dollars	7,318.00	Qty
7	34021110	Silicon Surfactant	352.800	K. G	117,835.00	2,133.00 US Dollars	32,994.00	Qty

8	38159000	Catalyst (Toyocat F-40)	31.200	K. G	19,656.00	356.00 US Dollars	5,504.00	Qty
9	38159000	Catalyst (Dabco TMR-2)	69.600	K. G	43,152.00	781.00 US Dollars	12,083.00	Qty
				Total	2,111,256.00	38,213.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 06.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
Blended Polyol (Ecopuf B 1410 R)	1 kg	1. Phthalic Anhydride	0.0491 kg
		2. Diethylene Glycol	0.0694 kg
		3. Propylene Oxide	0.4422 kg
		4. Dichlorofluroethane (HCFC 141b)	0.2461 kg
		5. Pentamethyldiethylenetriamine	0.0022 kg
		6. Dimethylcyclohexylamine	0.0066 kg
		7. Silicon Surfactant	0.0147 kg
		8. Catalyst (Toyocat F-40)	0.0013 kg
		9. Catalyst (Dabco TMR-2)	0.0029 kg

Case No.:8/46/87-ALC1/2012	Party Name:EXPANDED POLYMER SYSTEMS PVT. LTD	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Approved
HQ File :01/87/050/00409/AM13/	RLA File :03/94/040/00873/AM13/	Lic.No/Date:0310720430 11.01.2013	Defer Date:

Application: Request is for adhoc norms for following:

Sl.No.	ITCHS Code	EXPORT ITEM	Qty	UOM	FOB/FOR (Rs.)	FOB/FOR (in Currency of realisation)
1	39072090	62/0- EXAPOL SUD 435 N Polyether Polyol	108000.000	K.G	10692000.00	194400.00 US Dollars
				Total	10,692,000.00	194,400.00

Sl.No.	ITCHS Code	IMPORT ITEM	Qty	UOM	CIF (Rs.)	CIF (Currency)	Total exemption from Customs duty	Limiting Factor (Value/Qty/Value & Qty)
1	29102000	Propylene Oxide	71280.000	K.G	6,557,760.00	118,693.00 US Dollars	1,836,173.00	Qty
2	29094100	Diethylene Glycol	13500.000	K.G	945,000.00	17,104.00 US Dollars	264,600.00	Qty
				Total	7,502,760.00	135,797.00		

Decision: According to the technical comments of D/o C&PC furnished vide OM No. 46011/77/2007-PC.II dated 06.02.2013, following adhoc norms are **approved**:

EXPORT ITEM	QTY	IMPORT ITEM	QTY
EXAPOL SUD 435 N Polyether Polyol	1 kg	1. Propylene Oxide	0.660 kg
		2. Diethylene Glycol	0.125 kg

Case No.:11/46/87-ALC1/2012	Party Name:FENNER CONVEYOR BELTING PVT. LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
HQ File :01/87/050/00412/AM13/	RLA File :35/24/040/00021/AM13/	Lic.No/Date:3510039993 17.01.2013	Defer Date:27.02.2013

Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments of D/o C&PC are awaited.

24	Case No.:3/46/87-ALC1/2012	Party Name:WACKER METROARK CHEMICALS PVT LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00404/AM13/	RLA File :02/24/040/00156/AM13/	Lic.No/Date:0210185698 21.01.2013	Defer Date:27.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments of D/o C&PC are awaited.			

25	Case No.:9/46/87-ALC1/2012	Party Name:SINGH PLASTICISERS & RESINS (I) PVT.LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00410/AM13/	RLA File :05/24/040/00395/AM13/	Lic.No/Date:0510343823 21.01.2013	Defer Date:27.02.2013
	Decision: A copy of application has been forwarded to D/o C&PC on 07.02.2013. Comments of D/o C&PC are awaited.			

26	Case No.:1/46/87-ALC1/2012	Party Name:MACRO POLYMERS P. LTD.	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00402/AM13/	RLA File :08/24/040/00374/AM13/	Lic.No/Date:0810117971 30.01.2013	Defer Date:06.03.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

27	Case No.:2/46/87-ALC1/2012	Party Name:BILCARE LIMITED	Meet No/Date:46/87-ALC1/2012 13.02.2013	Status: Deferred
	HQ File :01/87/050/00403/AM13/	RLA File :31/83/040/00188/AM13/	Lic.No/Date:3110057033 05.02.2013	Defer Date:06.03.2013
	Decision: The Committee noted that the application is still awaited from RLA. Hence, it was decided to send an e-mail to RLA for sending the application expeditiously.			

Meeting ended with thanks to Chair and all participants.
